

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.12574 - 12593 OF 2024  
(@ SPECIAL LEAVE PETITION (CIVIL) NOS.12471-12490/2014)

THE STATE OF RAJASTHAN ETC.

APPELLANTS

VERSUS

M/S. EARTH STONES, BHILWARA ETC.

RESPONDENTS

WITH

CIVIL APPEAL NOS. 12594 - 12608 OF 2024  
(@ SLP(C) NOS. 16792-16806/2014)

CIVIL APPEAL NO.12609 OF 2024  
(@SLP(C) NO. 20854/2014)

CIVIL APPEAL NOS.12610-12614 OF 2024  
SLP(C) NOS. 26914-26918/2014

CIVIL APPEAL NOS.12615-12619 OF 2024  
(@ SLP(C) NOS. 22190-22194/2014)

CIVIL APPEAL NOS.12620 - 12624 OF 2024  
(@ SLP(C) NOS. 488-492/2015)

CIVIL APPEAL NO.12625 OF 2024  
(@ SLP(C) NO. 493/2015)

CIVIL APPEAL NO.12626 OF 2024  
(@ SLP(C) NO.27703/2024 @ DIARY NO. 47963/2018)

CIVIL APPEAL NOS. 12627 - 12646 OF 2024  
(@ SLP(C) NOS. 16821-16840/2014)

CIVIL APPEAL NOS.12647 - 12659 OF 2024  
(@ SLP(C) NOS. 16808-16820/2014)

CIVIL APPEAL NOS. 12660 - 12674 OF 2024  
(@ SLP(C) NOS. 16874-16888/2014)

CIVIL APPEAL NOS.12675 - 12688 OF 2024

(@ SLP(C) NOS. 12447-12460/2014)

CIVIL APPEAL NOS. 12689 - 12694 OF 2024  
(@ SLP(C) NOS. 20932-20937/2014 )

CIVIL APPEAL NOS.12695 - 12700 OF 2024  
(@ SLP(C) NO. 20920-20925/2014)

CIVIL APPEAL NOS.12701 - 12705 OF 2024  
(@ SLP(C) NOS. 20926-20930/2014)

CIVIL APPEAL NO. 12706 OF 2024  
(@ SLP(C) NO.27704/2024 @ DIARY NO. 31212/2018)

CIVIL APPEAL NO.12707 OF 2024  
(@ SLP(C) NO. 4328/2019)

CIVIL APPEAL NO.12708 OF 2024  
(@ SLP(C) NO.27705/2024 @ DIARY NO. 35605/2018)

CIVIL APPEAL NO. 12709 OF 2024  
(@ SLP(C) NO. 4326/2019)

CIVIL APPEAL NO.12710 OF 2024  
(@ SLP(C) NO. 2946/2019)

CIVIL APPEAL NO.12711 OF 2024  
(@ SLP(C) NO.27706/2024 @ DIARY NO.45764/2018)

CIVIL APPEAL NO.12712 OF 2024  
(@ SLP(C) NO.27707 /2024 @ DIARY NO. 47947/2018)

CIVIL APPEAL NO.12713 OF 2024  
(@ SLP(C) NO.27708/2024 @ DIARY NO. 3124/2019)

CIVIL APPEAL NOS.12714 - 12733 OF 2024  
(@ SLP(C) NOS. 16852-16871/2014)

CIVIL APPEAL NOS.12734 - 12742 OF 2024  
(@ SLP(C) NOS. 16842-16850/2014)

CIVIL APPEAL NOS. 12743 - 12755 OF 2024  
(@ SLP(C) NOS. 20885-20897/2014)

CIVIL APPEAL NOS. 12756 - 12760 OF 2024  
(@ SLP(C) NOS. 20904-20908/2014)

CIVIL APPEAL NOS. 12761 -12770 OF 2024  
(@ SLP(C) NOS. 20865-20874/2014)

CIVIL APPEAL NOS.12771 - 12777 OF 2024

(@ SLP(C) NOS. 20875-20881/2014)

CIVIL APPEAL NOS. 12778 - 12787 OF 2024  
(@ SLP(C) NOS. 20855-20864/2014)

CIVIL APPEAL NOS. 12788 - 12793 OF 2024  
(@ SLP(C) NOS. 20898-20903/2014)

CIVIL APPEAL NO.12794 - 12795 OF 2024  
(@ SLP(C) NO. 20882/2014)

CIVIL APPEAL NOS. 12796 -12801 OF 2024  
(@ SLP(C) NOS. 20914-20919/2014)

CIVIL APPEAL NOS. 12802 - 12806 OF 2024  
(@ SLP(C) NOS. 20909-20913/2014)

CIVIL APPEAL NO. 12807 OF 2024  
(@ SLP(C) NO. 10379/2019)

O R D E R

Leave granted.

The impugned judgment is unsustainable and is set aside in view of the judgment of this Court in *State of Rajasthan and Ors. v. Sharwan Kumar Kumawat etc.*<sup>1</sup>, upholding the validity of Rule 4(10) of the Rajasthan Minor Mineral Concession (Third Amendment) Rules, 2013 (for short 'the Rules') enacted and enforced w.e.f. 03.04.2013.

During the course of the hearing, the learned counsel for the respondents submitted some of them had taken leasehold rights from private parties and that certain 'khatedari' rights may have accrued to them, an aspect which has not been adjudicated by the High Court. We make no comments in this regard. The respondents, if so advised and permitted in law, are at liberty to take recourse to appropriate remedies.

1 2023 SCC Online SC 898

Any amount(s) deposited by the respondents/applicants for the grant/execution of the mining lease will be refunded to them.

Recording the aforesaid, appeals are allowed. Consequently, the writ petitions preferred by the respondents before the High Court would be treated as dismissed.

IA No.330055 / 2017 in Civil Appeal Nos. 12574 - 12593 of 2024

This is an application filed by a third party to these appeals, which stand disposed of in view of the judgment of this Court in *Sharwan Kumar Kumawat (supra)*, upholding the validity of Rule 4(10) of the Rules enacted and enforced w.e.f. 03.04.2013. In this situation, the present application has become infructuous and cannot be entertained. The learned counsel for the applicant submits that, if so advised, the applicant would seek appropriate legal remedies as available in law. The statement is taken on record without making any comment on whether any such application/petition can be entertained.

Pending application(s) including applications for impleadment if any, shall stand disposed of.

.....CJI.  
(SANJIV KHANNA)

.....J.  
(SANJAY KUMAR)

NEW DELHI;  
NOVEMBER 20, 2024

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NOS.12574 - 12593 OF 2024  
(@ SPECIAL LEAVE PETITION (CIVIL) NOS.12471-12490/2014)**

**THE STATE OF RAJASTHAN ETC.**

**APPELLANTS**

**VERSUS**

**M/S. EARTH STONES, BHILWARA ETC.**

**RESPONDENTS**

**WITH**

**CIVIL APPEAL NOS. 12594 - 12608 OF 2024  
(@ SLP(C) NOS. 16792-16806/2014)**

**CIVIL APPEAL NO.12609 OF 2024  
(@SLP(C) NO. 20854/2014)**

**CIVIL APPEAL NOS.12610-12614 OF 2024  
SLP(C) NOS. 26914-26918/2014**

**CIVIL APPEAL NOS.12615-12619 OF 2024  
(@ SLP(C) NOS. 22190-22194/2014)**

**CIVIL APPEAL NOS.12620 - 12624 OF 2024  
(@ SLP(C) NOS. 488-492/2015)**

**CIVIL APPEAL NO.12625 OF 2024  
(@ SLP(C) NO. 493/2015)**

**CIVIL APPEAL NO.12626 OF 2024  
(@ SLP(C) NO.27703/2024 @ DIARY NO. 47963/2018)**

**CIVIL APPEAL NOS. 12627 - 12646 OF 2024  
(@ SLP(C) NOS. 16821-16840/2014)**

**CIVIL APPEAL NOS.12647 - 12659 OF 2024  
(@ SLP(C) NOS. 16808-16820/2014)**

**CIVIL APPEAL NOS. 12660 - 12674 OF 2024  
(@ SLP(C) NOS. 16874-16888/2014)**

**CIVIL APPEAL NOS.12675 - 12688 OF 2024  
(@ SLP(C) NOS. 12447-12460/2014)**

CIVIL APPEAL NOS. 12689 - 12694 OF 2024  
(@ SLP(C) NOS. 20932-20937/2014 )

CIVIL APPEAL NOS.12695 - 12700 OF 2024  
(@ SLP(C) NO. 20920-20925/2014)

CIVIL APPEAL NOS.12701 - 12705 OF 2024  
(@ SLP(C) NOS. 20926-20930/2014)

CIVIL APPEAL NO. 12706 OF 2024  
(@ SLP(C) NO.27704/2024 @ DIARY NO. 31212/2018)

CIVIL APPEAL NO.12707 OF 2024  
(@ SLP(C) NO. 4328/2019)

CIVIL APPEAL NO.12708 OF 2024  
(@ SLP(C) NO.27705/2024 @ DIARY NO. 35605/2018)

CIVIL APPEAL NO. 12709 OF 2024  
(@ SLP(C) NO. 4326/2019)

CIVIL APPEAL NO.12710 OF 2024  
(@ SLP(C) NO. 2946/2019)

CIVIL APPEAL NO.12711 OF 2024  
(@ SLP(C) NO.27706/2024 @ DIARY NO.45764/2018)

CIVIL APPEAL NO.12712 OF 2024  
(@ SLP(C) NO.27707 /2024 @ DIARY NO. 47947/2018)

CIVIL APPEAL NO.12713 OF 2024  
(@ SLP(C) NO.27708/2024 @ DIARY NO. 3124/2019)

CIVIL APPEAL NOS.12714 - 12733 OF 2024  
(@ SLP(C) NOS. 16852-16871/2014)

CIVIL APPEAL NOS.12734 - 12742 OF 2024  
(@ SLP(C) NOS. 16842-16850/2014)

CIVIL APPEAL NOS. 12743 - 12755 OF 2024  
(@ SLP(C) NOS. 20885-20897/2014)

CIVIL APPEAL NOS. 12756 - 12760 OF 2024  
(@ SLP(C) NOS. 20904-20908/2014)

CIVIL APPEAL NOS. 12761 -12770 OF 2024  
(@ SLP(C) NOS. 20865-20874/2014)

CIVIL APPEAL NOS.12771 - 12777 OF 2024  
(@ SLP(C) NOS. 20875-20881/2014)

CIVIL APPEAL NOS. 12778 - 12787 OF 2024  
(@ SLP(C) NOS. 20855-20864/2014)

CIVIL APPEAL NOS. 12788 - 12793 OF 2024  
(@ SLP(C) NOS. 20898-20903/2014)

CIVIL APPEAL NO.12794 - 12795 OF 2024  
(@ SLP(C) NO. 20882/2014)

CIVIL APPEAL NOS. 12796 -12801 OF 2024  
(@ SLP(C) NOS. 20914-20919/2014)

CIVIL APPEAL NOS. 12802 - 12806 OF 2024  
(@ SLP(C) NOS. 20909-20913/2014)

CIVIL APPEAL NO. 12807 OF 2024  
(@ SLP(C) NO. 10379/2019)

O R D E R

Leave granted.

The impugned judgment is unsustainable and is set aside in view of the judgment of this Court in *State of Rajasthan and Ors. v. Sharwan Kumar Kumawat etc.*<sup>2</sup>, upholding the validity of Rule 4(10) of the Rajasthan Minor Mineral Concession (Third Amendment) Rules, 2013 (for short 'the Rules') enacted and enforced w.e.f. 03.04.2013.

During the course of the hearing, the learned counsel for the respondents submitted some of them had taken leasehold rights from private parties and that certain 'thekedari' rights may have accrued to them, an aspect which has not been adjudicated by the High Court. We make no comments in this regard. The respondents, if so advised and permitted in law, are at liberty to take recourse to appropriate remedies.

Any amount(s) deposited by the respondents/applicants for the grant/execution of the mining lease will be refunded to them.

Recording the aforesaid, appeals are allowed. Consequently, the writ petitions preferred by the respondents before the High Court would be treated as dismissed.

IA No.330055 / 2017 in Civil Appeal Nos. 12574 - 12593 of 2024

This is an application filed by a third party to these appeals, which stand disposed of in view of the judgment of this Court in *Sharwan Kumar Kumawat (supra)*, upholding the validity of Rule 4(10) of the Rules enacted and enforced w.e.f. 03.04.2013. In this situation, the present application has become infructuous and cannot be entertained. The learned counsel for the applicant submits that, if so advised, the applicant would seek appropriate legal remedies as available in law. The statement is taken on record without making any comment on whether any such application/petition can be entertained.

Pending application(s) including applications for impleadment if any, shall stand disposed of.

.....CJI.  
(SANJIV KHANNA)

.....J.  
(SANJAY KUMAR)

NEW DELHI;  
NOVEMBER 20, 2024

ITEM NO.15

COURT NO.1

SECTION XV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 12471-12490/2014

[Arising out of impugned final judgment and order dated 08-08-2013 in DBCWP No. 7026/2013 08-08-2013 in DBCWP No. 7027/2013 08-08-2013 in DBCWP No. 7028/2013 08-08-2013 in DBCWP No. 7029/2013 08-08-2013 in DBCWP No. 7030/2013 08-08-2013 in DBCWP No. 7116/2013 08-08-2013 in DBCWP No. 7237/2013 08-08-2013 in DBCWP No. 7238/2013 08-08-2013 in DBCWP No. 7239/2013 08-08-2013 in DBCWP No. 7325/2013 08-08-2013 in DBCWP No. 7326/2013 08-08-2013 in DBCWP No. 7327/2013 08-08-2013 in DBCWP No. 7328/2013 08-08-2013 in DBCWP No. 7329/2013 08-08-2013 in DBCWP No. 7330/2013 08-08-2013 in DBCWP No. 7606/2013 08-08-2013 in DBCWP No. 7607/2013 08-08-2013 in DBCWP No. 7608/2013 08-08-2013 in DBCWP No. 7609/2013 08-08-2013 in DBCWP No. 7610/2013 passed by the High Court of Judicature for Rajasthan at Jaipur]

THE STATE OF RAJASTHAN ETC.

PETITIONER(S)

VERSUS

EARTH STONES, BHILWARA ETC.

RESPONDENT(S)

( IA No. 30/2015 - APPLICATION FOR IMPLEADMENT IN SC NO. 12471/2014  
IA No. 29/2015 - APPLICATION FOR IMPLEADMENT IN SC NO. 12471/2014  
IA No. 28/2014 - APPLICATION FOR IMPLEADMENT IN SC NO. 12471/2014  
IA No. 27/2014 - APPLICATION FOR IMPLEADMENT IN SC NO. 12471/2014  
IA No. 95079/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 1/2014 - CONDONATION OF DELAY IN FILING  
IA No. 33055/2017 - IA FOR DIRECTIONS & EXEMPTION FROM OT  
IA No. 38958/2017 - STAY APPLICATION  
IA No. 37744/2021 - SUBSTITUTED SERVICE)

WITH

SLP(C) No. 16792-16806/2014 (XV)  
(IA No. 246389/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 88505/2024 - EXEMPTION FROM FILING O.T.  
IA No. 88496/2024 - INTERVENTION/IMPLEADMENT  
IA No. 37735/2021 - SUBSTITUTED SERVICE  
IA No. 91150/2023 - VACATING STAY)

SLP(C) No. 20854/2014 (XV)  
(IA No. 5466/2024 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 26914-26918/2014 (XV)  
(IA No. 254586/2023 - APPROPRIATE ORDERS/DIRECTIONS)

**SLP(C) No. 22190-22194/2014 (XV)  
(IA No. 254629/2023 - APPROPRIATE ORDERS/DIRECTIONS)**

**SLP(C) No. 488-492/2015 (XV)  
(IA No. 72056/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 1/2014 - CONDONATION OF DELAY IN FILING  
IA No. 37741/2021 - SUBSTITUTED SERVICE)**

**SLP(C) No. 493/2015 (XV)  
(IA No. 72085/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 1/2014 - CONDONATION OF DELAY IN FILING)**

**Diary No(s). 47963/2018 (XV)  
(IA No. 39033/2019 - CONDONATION OF DELAY IN FILING  
IA No. 39036/2019 - CONDONATION OF DELAY IN REFILEING / CURING THE  
DEFECTS IA No. 37711/2021 - SUBSTITUTED SERVICE)**

**SLP(C) No. 16821-16840/2014 (XV)  
(IA No. 238282/2023 - APPROPRIATE ORDERS/DIRECTIONS)**

**SLP(C) No. 16808-16820/2014 (XV)  
(IA No. 95086/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 30991/2019 - EXEMPTION FROM FILING O.T.  
IA No. 37750/2021 - SUBSTITUTED SERVICE)**

**SLP(C) No. 16874-16888/2014 (XV)  
(IA No. 253114/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 31058/2019 - EXEMPTION FROM FILING O.T.  
IA No. 31050/2019 - EXEMPTION FROM FILING O.T.)**

**SLP(C) No. 12447-12460/2014 (XV)  
(IA No. 259732/2023 - APPROPRIATE ORDERS/DIRECTIONS)**

**SLP(C) No. 20932-20937/2014 (XV)  
(IA No. 238285/2023 - APPROPRIATE ORDERS/DIRECTIONS)**

**SLP(C) No. 20920-20925/2014 (XV)  
(IA No. 238908/2023 - APPROPRIATE ORDERS/DIRECTIONS)**

**SLP(C) No. 20926-20930/2014 (XV)  
(IA No. 201647/2023 - APPROPRIATE ORDERS/DIRECTIONS)**

**Diary No(s). 31212/2018 (XV)  
(IA No. 72091/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 163207/2018 - CONDONATION OF DELAY IN FILING  
IA No. 163210/2018 - CONDONATION OF DELAY IN REFILEING / CURING THE  
DEFECTS  
IA No. 163211/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 163214/2018 - EXEMPTION FROM FILING O.T.)**

**SLP(C) No. 4328/2019 (XV)**  
**(IA No. 72038/2024 - APPROPRIATE ORDERS/DIRECTIONS**  
**IA No. 37733/2021 - SUBSTITUTED SERVICE)**

**Diary No(s). 35605/2018 (XV)**  
**(IA No. 72061/2024 - APPROPRIATE ORDERS/DIRECTIONS**  
**IA No. 33018/2019 - CONDONATION OF DELAY IN FILING**  
**IA No. 33019/2019 - CONDONATION OF DELAY IN REFILING / CURING THE**  
**DEFECTS**  
**IA No. 33020/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED**  
**JUDGMENT**  
**IA No. 33021/2019 - EXEMPTION FROM FILING O.T.**  
**IA No. 37717/2021 - SUBSTITUTED SERVICE)**

**SLP(C) No. 4326/2019 (XV)**  
**(IA No. 72081/2024 - APPROPRIATE ORDERS/DIRECTIONS)**

**SLP(C) No. 2946/2019 (XV)**  
**(IA No. 72084/2024 - APPROPRIATE ORDERS/DIRECTIONS)**

**Diary No(s). 45764/2018 (XV)**  
**(IA No. 72381/2024 - APPROPRIATE ORDERS/DIRECTIONS**  
**IA No. 42721/2019 - CONDONATION OF DELAY IN FILING**  
**IA No. 42722/2019 - CONDONATION OF DELAY IN REFILING / CURING THE**  
**DEFECTS**  
**IA No. 42724/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED**  
**JUDGMENT**  
**IA No. 42725/2019 - EXEMPTION FROM FILING O.T.**  
**IA No. 37718/2021 - SUBSTITUTED SERVICE)**

**Diary No(s). 47947/2018 (XV)**  
**(IA No. 72383/2024 - APPROPRIATE ORDERS/DIRECTIONS**  
**IA No. 29642/2019 - CONDONATION OF DELAY IN FILING**  
**IA No. 29643/2019 - CONDONATION OF DELAY IN REFILING / CURING THE**  
**DEFECTS**  
**IA No. 25103/2021 - DISCHARGE OF ADVOCATE ON RECORD**  
**IA No. 29644/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED**  
**JUDGMENT IA No. 29646/2019 - EXEMPTION FROM FILING O.T.)**

**Diary No(s). 3124/2019 (XV)**  
**(IA No. 254804/2023 - APPROPRIATE ORDERS/DIRECTIONS**  
**IA No. 43373/2019 - CONDONATION OF DELAY IN FILING**  
**IA No. 43374/2019 - CONDONATION OF DELAY IN REFILING / CURING THE**  
**DEFECTS)**

**SLP(C) No. 16852-16871/2014 (XV)**  
**(IA No. 258740/2023 - APPROPRIATE ORDERS/DIRECTIONS)**

**SLP(C) No. 16842-16850/2014 (XV)**  
**(IA No. 254673/2023 - APPROPRIATE ORDERS/DIRECTIONS**  
**IA No. 29156/2020 - EXEMPTION FROM FILING O.T.**

IA No. 89124/2020 - EXEMPTION FROM FILING O.T.  
IA No. 29186/2020 - EXEMPTION FROM FILING O.T.  
IA No. 100806/2023 - EXEMPTION FROM FILING O.T.  
IA No. 100833/2023 - EXEMPTION FROM FILING O.T.  
IA No. 29179/2020 - EXEMPTION FROM FILING O.T.  
IA No. 126545/2022 - EXEMPTION FROM FILING O.T.  
IA No. 25178/2023 - EXEMPTION FROM FILING O.T.  
IA No. 100825/2023 - EXEMPTION FROM FILING O.T.  
IA No. 45786/2021 - EXEMPTION FROM FILING O.T.  
IA No. 29171/2020 - EXEMPTION FROM FILING O.T.  
IA No. 25157/2023 - EXEMPTION FROM FILING O.T.  
IA No. 100817/2023 - EXEMPTION FROM FILING O.T.  
IA No. 45768/2021 - EXEMPTION FROM FILING O.T.  
IA No. 25146/2023 - EXEMPTION FROM FILING O.T.  
IA No. 100810/2023 - EXEMPTION FROM FILING O.T.  
IA No. 138351/2023 - EXEMPTION FROM FILING O.T.  
IA No. 25144/2023 - INTERVENTION/IMPLEADMENT  
IA No. 100809/2023 - INTERVENTION/IMPLEADMENT  
IA No. 138349/2023 - INTERVENTION/IMPLEADMENT  
IA No. 29152/2020 - INTERVENTION/IMPLEADMENT  
IA No. 29184/2020 - INTERVENTION/IMPLEADMENT  
IA No. 126552/2022 - INTERVENTION/IMPLEADMENT  
IA No. 100805/2023 - INTERVENTION/IMPLEADMENT  
IA No. 100831/2023 - INTERVENTION/IMPLEADMENT  
IA No. 29175/2020 - INTERVENTION/IMPLEADMENT  
IA No. 25169/2023 - INTERVENTION/IMPLEADMENT  
IA No. 100823/2023 - INTERVENTION/IMPLEADMENT  
IA No. 45785/2021 - INTERVENTION/IMPLEADMENT  
IA No. 29164/2020 - INTERVENTION/IMPLEADMENT  
IA No. 25155/2023 - INTERVENTION/IMPLEADMENT  
IA No. 100816/2023 - INTERVENTION/IMPLEADMENT  
IA No. 29158/2020 - INTERVENTION/IMPLEADMENT  
IA No. 45766/2021 - INTERVENTION/IMPLEADMENT  
IA No. 23584/2023 - WITHDRAWAL OF CASE / APPLICATION)

SLP(C) No. 20885-20897/2014 (XV)  
(IA No. 238913/2023 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 20904-20908/2014 (XV)  
(IA No. 253184/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 121112/2022 - VACATING STAY)

SLP(C) No. 20865-20874/2014 (XV)  
(IA No. 253255/2023 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 20875-20881/2014 (XV)  
(IA No. 253408/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 31029/2019 - EXEMPTION FROM FILING O.T.  
IA No. 21428/2019 - EXEMPTION FROM FILING O.T.  
IA No. 31070/2019 - EXEMPTION FROM FILING O.T.  
IA No. 31065/2019 - EXEMPTION FROM FILING O.T.)

IA No. 31039/2019 - EXEMPTION FROM FILING O.T.  
IA No. 31032/2019 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 20855-20864/2014 (XV)  
(IA No. 254613/2023 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 20898-20903/2014 (XV)  
(IA No. 238637/2023 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 20882/2014 (XV)  
(IA No. 5473/2024 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 20914-20919/2014 (XV)  
(IA No. 254602/2023 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 20909-20913/2014 (XV)  
(IA No. 238904/2023 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 10379/2019 (XV)  
(IA No. 202490/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 55487/2019 - EXEMPTION FROM FILING O.T.)

Date : 20-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Shiv Mangal Sharma, A.A.G.  
Ms. Nidhi Jaswal, Adv.  
Ms. Shalini Singh, Adv.  
Mr. Saurabh Rajpal, Adv.  
Mr. Sandeep Kumar Jha, AOR

Mr. Irshad Ahmad, AOR

Mr. Vishal Meghwal, Adv.  
Mr. Milind Kumar, AOR

For Respondent(s) Mr. A. N. Arora, AOR

Mr. Varinder Kumar Sharma, AOR

Mr. Sarad Kumar Singhania, AOR

Ms. Madhurima Tatia, AOR

Mr. G. K. Bansal, AOR  
Mr. Sanjay Bansal, Adv.

Ms. Swati Bansal, Adv.  
Ms. Vaishali Gupta, Adv.  
Ms. Ayushi Bansal, Adv.

Mr. Amit Sharma, Adv.  
Mr. Rishi Tutu, Adv.  
Mr. Ritesh Prakash Yadav, Adv.  
Mr. R. C. Kohli, AOR

Ms. Mrinal Gopal Elker, AOR  
Ms. Shruti Verma, Adv.

Ms. Manju Jetley, AOR

Ms. Chitragda Rastravara, Adv.  
Mr. Abhijeet Singh, Adv.  
Mr. Anirudh Singh, Adv.  
Mr. Dhananjai Shekhawat, Adv.  
Mr. Aishwary Mishra, Adv.  
Mr. Dashrath Singh, Adv.  
Ms. Anjali Saxena, Adv.  
Mr. Gp. Capt. Karan Singh Bhati, AOR

Mr. Rameshwar Prasad Goyal, AOR

Mr. Kaushal Yadav, AOR  
Mr. Nandlal Kumar Mishra, Adv.  
Dr. Ajay Kumar, Adv.  
Mr. Onkar Nath Sharma, Adv.

Mr. Ramendra Mohan Patnaik, AOR  
Mr. V. N. Raghupathy, AOR

Mr. Satya Narayan Vashishth, Adv.  
Mrs. Meena Kumari, Adv.  
Mr. Nitin Kumartewatia, Adv.  
Mr. Vibhav Srivastava, Adv.  
Mrs. Priya Puri, AOR  
Mr. Pawan Kumar Sharma, Adv.

Ms. Rashmi Singh, AOR  
Mr. Satpal Singh, AOR  
Mr. Gaurav Goel, AOR

Mr. Sunil Kumar Jha, adv.  
Mr. Mithilesh Kumar Jha, Adv.  
Mr. Amrendra Kumar Choubey, Adv.  
Mr. Amrit Anunay, Adv.  
Ms. Shloka Vaidialingam, Adv.  
Ms. Nitu Sharma, Adv.  
Mr. Shivain Vaidailingam, Adv.

Ms. Seita Vaidyalingam, AOR

Mr. Vipin Kumar Jai, AOR  
Ms. Namita Choudhary, AOR  
Mr. Mukul Kumar, AOR

Mr. H. D. Thanvi, Adv.  
Mr. Nikhil Kumar Singh, Adv.  
Mr. Rishi Matoliya, AOR

Mr. Saurabh Ajay Gupta, AOR  
Mr. Nishant Bishnoi, Adv.  
Ms. Srishti Prabhakar, Adv.  
Mr. Ritik Gupta, Adv.

Mr. Ajay Choudhary, AOR  
Ms. Riddhi Sancheti, AOR

Mr. Ravi Prakash Mehrotra, Sr. Adv.  
Mr. Shashi Ranjan, Adv.  
Mr. Vinod K. Soni, Adv.  
Mr. Pawan Kumar Sharma, Adv.  
Mr. R. Prashant Bhrigu, Adv.  
Mr. Aproov Srivastava, Adv.  
Mr. Dharmendra Kumar Sinha, AOR

Ms. Vibha Datta Makhija, Sr. Adv.  
Mr. Ashish Pandey, AOR  
Mr. Anshuman Singh Khangarot, Adv.  
Mr. Aditya Mishra, Adv.  
Mr. Kshitiz Singh, Adv.  
Mr. Prayansh Jain, Adv.  
Mr. Shubham Saxena, Adv.  
Mr. Praveen Gaur, Adv.  
Mr. Nehaol Sri L V, Adv.  
Mr. Anmol Goyal, Adv.  
Mr. Pushkar Dwivedi, Adv.

Mr. Saurabh Mishra, AOR

Mr. Anuj Bhandari, AOR  
Mrs. Shobha Gupta, Sr. Adv.  
Mr. Anuj Bhandari, Adv.

Mr. Rajesh K Singh, Adv.  
Ms. Deepika Singh, Adv.  
Mr. Amit Pandey, Adv.  
Mr. Harish Pandey, AOR

Mr. Mukul Kumar, AOR

Mr. G. K. Bansal, AOR  
Mr. Sanjay Bansal, Adv.  
Ms. Swati Bansal, Adv.  
Ms. Vaishali Gupta, Adv.  
Ms. Ayushi Bansal, Adv.

Mr. Atul Jha, Adv.  
Mr. Upendra Pratap Singh, AOR

Ms. Pooja Dhar, AOR

Mr. Ajay Choudhary, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

Delay, if any, is condoned.

Leave granted.

The appeals are allowed in terms of the signed order.

IA No.330055 / 2017 in Civil Appeal Nos. 12574 - 12593 of 2024

This is an application filed by a third party to these appeals, which stand disposed of in view of the judgment of this Court in *Sharwan Kumar Kumawat (supra)*, upholding the validity of Rule 4(10) of the Rules enacted and enforced w.e.f. 03.04.2013. In this situation, the present application has become infructuous and cannot be entertained. The learned counsel for the applicant submits that, if so advised, the applicant would seek appropriate legal remedies as available in law. The statement is taken on record without making any comment on whether any such application/petition can be entertained.

Pending application(s) including applications for impleadment if any, shall stand disposed of.

(GEETA AHUJA)  
ASTT. REGISTRAR-cum-PS

(Signed Order is placed on the file)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR